

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1581**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2017/ SHRAVANA 3, 1939 (SAKA)**

**PROTECTION OF LAW AND ORDER**

**1581. SHRI J.C. DIVAKAR REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the State Government of Andhra Pradesh has requested the Government to frame rules and guidelines under section 8 of the Act, vesting the Governor with powers to protect law and order, individual liberty and properties of the citizens in Hyderabad, the common capital of Telangana and Andhra Pradesh; and**

**(b) if so, the details thereof and the steps being taken in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): Yes, Madam. However, there is no provision to frame rules or guidelines under the Andhra Pradesh Reorganisation Act, 2014. The provisions of Section 8 of the Act are sufficient. The Governor shall exercise his powers and discharge responsibilities as and when need arises.**

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